
**Shri Samarth Paper and Board Mill & Ors Vs Bank of India through
Authorised Officer**

I.A. No. 183 Of 2024 (WoD) In Appeal on Diary No. 509 Of 2024

Court: Debts Recovery Appellate Tribunal, Mumbai Bench

Date of Decision: July 5, 2024

Acts Referred:

Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 " Section 17(1), 18, 18(1)#Recovery of Debts Due to Banks & Financial Institutions Act, 1993 " Section 20, 21

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Manoj O Harit, M/s Manoj Harit & Co., O.A. Das, Sunita Rawat

Final Decision: Disposed Of

Judgement